

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 22/RP/2019
in Petition No. 255/TT/2018**

Subject : Review Petition No. 22/RP/2019 seeking review of order dated 4.10.2019 in Petition No. 255/TT/2018

Date of Hearing : 27.4.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Review Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Rajasthan Urja Vikas Nigam Ltd. (RUVNL) and 16 others

Parties present : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Ms. Srishti Khindaria, Advocate, PGCIL
Shri A. K Verma, PGCIL
Shri V. P Rastogi, PGCIL

Record of Proceedings

The matter was called out for virtual hearing.

2. The learned counsel submitted that the instant review petition is filed for review of order dated 30.9.2019 in Petition No. 171/TT/2018. She submitted that the replacement of 6 no. 315 MVA ICT with 500 MVA ICT was not for any default in the existing ICTs but for augmentation of the transformation capacity. She submitted that the Commission in the impugned order dated 4.10.2019 had de-capitalised the 6 no. 315 MVA ICT and observed that the said ICT's would not recover any tariff as the same is not in use. The Commission proceeded on the basis that the ICT's have completed their useful life and has fully depreciated. She further submitted that the Commission failed to appreciate that out of six 315 MVA ICT's, three ICT's were kept to be used as Regional Spare and the remaining three ICT's were to be used in sub-station. The Commission did not grant tariff even for the three ICT's which were put to use, which is an apparent error. The use of the ICT as Regional Spares or to be used in other sub-stations was approved in the Regional Power Committee. She further submitted that the Commission on similar issue has allowed the tariff for ICTs in regional spare pool.



3. The learned counsel for the Review Petitioner sought time to file the written submission in the matter.
4. The Commission accepted the request of the learned counsel and granted time upto 14.5.2021 time to file the written submissions. The Commission also directed to file the same within the specified time and if written submissions are not filed within the specified time, the matter will be disposed on the information on record.
5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

